

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH - II  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04-03-2020 at 3.00 p.m.

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/269/IB/2020  
PETITION NUMBER : TCP/126/IB/CB/2017  
NAME OF THE PETITIONER(S) : SANJEEVI C.( LIQUIDATOR ) (BOSS PROFILE LTD)  
NAME OF THE RESPONDENT(S) : UNION BANK OF INDIA & 2 OTHERS  
UNDER SECTION : 60 OF IBC 2016 & 44(1) & (2) OF ( LIQUIDATION  
PROCESS) REG-2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	D. BALASUBRAMANIAM	Cont for Applicant ( Liquidator )	Budh
2.	BIJU S	Union Bank.	
3.	C. SANJEEVI	Liquidator	C. Sanjevi

(4)

IA/269/IB/2020 IN TCP/126/IB/CB/2017

ORDER

Learned counsel for the Applicant/Liquidator as well as the counsel for the Respondent are present. Liquidator is present, in person. Counsel for the Liquidator represented that this application has been filed under Section 60 of IBC, 2016 and 44(1) & (2) of Liquidation Process) Regulations, 2016. It is further represented that the present liquidator was appointed by this Tribunal vide its order dated 05.12.2019 for the period of one year to complete the liquidation process of the company in liquidation. Though the applicant was appointed on 05.12.2019, on account of non-cooperation from earlier liquidator, the applicant could not complete the process of liquidation within the period of two years which originally started from 24.01.2018 and that the period of two years expired on 23.01.2020. In the meeting of stakeholders held on 21.01.2020 it was decided to request the applicant to apply for extension of period of liquidation as contemplated in rule 48 of Liquidation Process Regulations. In the circumstances, taking into consideration the representation and averments made in the application, CIRP time limit is extended for a further period of one year from 23.01.2020.

Accordingly this application is **allowed**.

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**[S. VIJAYARAGHAVAN]**  
**Member (Technical)**

SD

**[R. VARADHARAJAN]**  
**Member (Judicial)**

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